Uttar Pradesh Shasan

Sansthagat Vitta, Kar Evam Nibandhan Anubhag -2

In pursuance of the provision of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of Government notification no. KA.NI.-2-1823/XI-9(47)/17-U.P. Act-1-2017-Order-(89)-2017 dated December 04, 2017:-

NOTIFICATION

No.-KA.NI.-2-1823/XI-9(47)/17-U.P. Act-1-2017-Order-(89)-2017 Lucknow: Dated: December 04, 2017

In exercise of the powers conferred by sub-section (1) of section 11 of the Uttar Pradesh Goods and Services Tax Act, 2017 (U.P. Act no. 1 of 2017)(hereafter in this notification referred to as "the said Act"), read with section 21 of the Uttar Pradesh General Clauses Act, 1904 (U.P. Act no. 1 of 1904), the Governor, on being satisfied that it is necessary in the public interest so to do, on the recommendations of the Council, exempts the goods specified in column (3) of the Table below, from the so much of the state tax leviable thereon under section 9 of the said Act, as in in excess of the amount calculated at the rate of 2.5 per cent., when supplied to the institutions specified in the corresponding entry in column (2) of the Table, subject to the conditions specified in the corresponding entry in column (4) of the said Table-

Table

	Time of the Institutions	Description of the goods	Conditions
(1)	(2)	(3)	(4)
1.		(a) Scientific and technical instruments, apparatus, equipment (including computers); (b) accessories, parts,	(i) The goods are supplied to or for — (a) a public funded research institution under the administrative control of the Department of Space or Department of Atomic Energy or the Defence Research Development Organisation of the Government of India and such institution produces a certificate to that effect from an officer not below the rank of the Deputy Secretary to the

			the Deputy Secretary in the Union Territory in the concerned department to the supplier at the time of supply of the specified goods; or (b) an institution registered with the Government of India in the Department of Scientific and Research and such institution produces a certificate from an officer not below the rank of the Deputy Secretary to the Government of India or the Deputy Secretary to the State Government or the Deputy Secretary in the Union territory in concerned departmentto the supplier at the time of supply of the specified goods; (ii) The institution produces, at the time of supply, a certificate to the supplier from the Head of the Institution, in each case, certifying that the said goods are required for research purposes only; (iii) In the case of supply of live animals for
			said goods are required for research purposes only; (iii) In the case of supply
			animals are required for research purposes and enclose a no objection certificate issued by the Committee for the Purpose of Control and Supervision of Experiments on Animals.
2.	Research institution,	(a) Scientific and technical	(1) The institution is

	other than a hospital	instruments	registered with the
	other than a nospital	instruments, apparatus,	registered with the Government of India in the
		equipment (including	Department of Scientific
		computers);	
		(b) accessories, parts,	and Research, which-
		consumables and live	(i) produces, at the time of
		animals (experimental	supply, a certificate to the
		purpose);	supplier from the head of
		(c) computer software,	the institution, in each
		Compact Disc-Read Only	case, certifying that the
		Memory (CD-ROM),	said goods are essential for
		recorded magnetic tapes,	research purposes and will
		microfilms, microfiches;	be used for stated purpose
		(d) Prototypes, the	only;
		aggregate value of	(ii) in the case of supply
		prototypes received by an	of live animals for
		institution does not exceed	experimental purposes, the
		fifty thousand rupees in a	institution produces, at the
		financial year.	time of supply, a
			certificate to the supplier
			from the Head of the
			Institution that the live
			animals are required for
			research purposes and
			enclose a no objection
1			certificate issued by the
			Committee for the Purpose
			of Control and Supervision
			of Experiments on
			Animals.
			(2) The goods falling
			under (1) above shall not
			be transferred or sold by
			the institution for a period
			of five years from the date
2	D	(-) Q.::	of installation.
3.	Departments and laboratories of the	(a) Scientific and technical	(i) The institution
	Central Government and	instruments, apparatus,	produces, at the time of
		equipment (including	supply, a certificate to the
	State Governments, other	computers);	supplier from the Head of
	than a hospital	(b) accessories, parts,	the Institution, in each
		consumables and live animals (experimental	case, certifying that the
			said goods are required for
		purpose);	research purposes only;
		(c) Computer software,	(ii) in the case of supply
		Compact Disc-Read Only	of live animals for
		Memory(CD-ROM),	experimental purposes, the
		recorded magnetic tapes,	institution produces, at the
		microfilms, microfiches;	time of supply, a
		(d) Prototypes, the	the same and the s
<u></u>		aggregate value of	from the Head of the

		prototypes received by an institution does not exceed fifty thousand rupees in a financial year.	Institution that the live animals are required for research purposes and enclose a no objection certificate issued by the Committee for the Purpose of Control and Supervision of Experiments on Animals.
200	gional Cancer Centre ancer Institute)	(a) Scientific and technical instruments, apparatus, equipment (including computers); (b) accessories, parts, consumables and live animals (experimental purpose); (c) Computer software, Compact Disc-Read Only Memory(CD-ROM), recorded magnetic tapes, microfilms, microfiches.	to the Regional Cancer

Committee for the Purpose of Control and Supervision
of Experiments or Animals.
Animais.

Explanation. - For the purposes of this notification, the expression, -

- (a) "Public funded research institution" means a research institution in the case of which not less than fifty per-cent. of the recurring expenditure is met by the Central Government or the Government of any State or the administration of any Union territory;
- (b) "University" means a University established or incorporated by or under a Central, State or Provincial Act and includes -
- (i) an institution declared under section 3 of the University Grants Commission Act, 1956 (3 of 1956) to be a deemed University for the purposes of this Act;
- (ii) an institution declared by Parliament by law to be an institution of national importance;
- (iii) a college maintained by, or affiliated to, a University;
- (c) "Head" means -
- (i) in relation to an institution, the Director thereof (by whatever name called);
- (ii) in relation to a University, the Registrar thereof (by whatever name called);
- (iii) in relation to a college, the Principal thereof (by whatever name called);
- (d) "hospital" includes any Institution, Centre, Trust, Society, Association, Laboratory, Clinic or Maternity Home which renders medical, surgical or diagnostic treatment.
- 2. This notification shall be deemed to have come into force with effect from the 15th day of November, 2017.

By Order,

(Rajendra Kumar Tiwari) Apar Mukhya Sachiv